

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1311
ANSWERED ON:15.07.2004
VIOLATION OF MARKETING DISCIPLINE GUIDELINES (MDG)
Prasad Shri Hari Kewal

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of cases registered during the last three years regarding violation of Marketing Discipline Guidelines (MDG) and Distributorship Agreement ;
- (b) the number of persons convicted in this regard ; and (
- (c) the details of action taken against the persons convicted in these cases ?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) : Public Sector Oil Marketing Companies (OMCs) had registered 1032 cases against their LPG distributors in last three years for violation of provisions of Marketing Discipline Guidelines (MDG) / Distributorship Agreement.

(b) & (c) : As per the provisions given in Marketing Discipline Guidelines (MDG) and Distributorship Agreement, action has been taken against all the erring distributors as per the nature of irregularity. MDG & Distributorship Agreement do not have provisions for conviction of a distributor. Conviction proceedings are initiated by State Governments under the Essential Commodities Act.